

been strengthened to check infiltration of militants and smuggling of arms and explosives from across the border.

[English]

#### Purchase of Pistols

2632. SHRI I.D. SWAMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Har sal ek arab ki pistol kharidi gaye" appearing in the Hindustan, dated November 26, 1996;

(b) if so, the reaction of the Government thereto;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the details thereof; and

(e) the steps taken to curtail such misappropriations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir,

(b) to (e) As per existing provisions of Arms Act, 1959 and Arm Rules, 1962, the dealership licences to deal with sale/purchase of firearms and ammunition are granted by State Licensing Authorities under delegated powers. The existing provisions make it mandatory on the part of every dealer to maintain prescribed registers to show receipts, disposals, balance of stock in hand, daily sales of various categories of arms and ammunition. Prescribed Field/Police Authorities are empowered to examine the stocks and accounts of receipts and disposals of arms and ammunition or any other register/document maintained by dealers. Sale/transfer of any firearm not bearing maker's name, manufacturer's number or other identification mark stamped/shown thereon in approved manner is prohibited. Sufficient powers have been delegated under the said Act/Rules to State Authorities to check/prevent any infringement of the prescribed provisions/procedures and to ensure that no irregularity in the trade of arms and ammunition takes place.

#### Decanalisation of Sugar Export

2633. SHRI SONTOSH MOHAN DEV : Will the Minister of FOOD be pleased to state :

(a) whether the views of the Ministry have been opposed by the Ministry of Law in regard to the decanalisation of the sugar export;

(b) if so, the main objections raised by the Law Ministry; and

(c) the reaction of the Government thereto?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) No, Sir.

(b) and (c) Does not arise.

#### Custodial Deaths

2634. LT. GEN. PRAKASH MANI TRIPATHI :  
SHRI CHANDRABHUSHAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of custodial deaths reported during 1995-96 till date, state-wise;

(b) the steps taken by the Government to prevent such deaths;

(c) the number of representations received regarding the custodial deaths by the National Human Rights Commission during 1995-96 till date;

(d) whether any recommendations on the custodial deaths in jails have been made by the NHRC; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) A statement on the deaths in police custody is enclosed.

(b) Although 'Police' is a State subject, the Government of India have issued guidelines to the State Governments, from time to time, to ensure that police behave in a humane manner and that cases of alleged custodial deaths and police excesses are enquired into and deal with firmly, wherever they occur, Special emphasis is being laid on human rights in the training curricula of police personnel at all levels. 'Induction' and 'in-service' training programmes also include special inputs to sensitise police personnel about the use of scientific methods for investigation.

(c) to (e) According to information available, the National Human Rights Commission does not maintain separate figures of representations received regarding custodial deaths. In order to address the issue of custodial deaths, including those in jails, the Commission has, inter-alia, recommended that the Government should accede to the 1984 Convention against Torture and Other Forms of Crime, Inhuman and Degrading Treatment or Punishment and that certain suggestions of the Law Commission/Supreme Court with regard to custodial deaths be acted upon. In some cases, the Commission has also held the view that payment of compensation to the victims of custodial deaths be the liability of not just the State Government, but of the offending police officials themselves.

**Statement****Death in Police Custody During 1995 and 1996**

(State &amp; UT wise)

S.No.	State/UT	1995	1996	Remarks (Figs. for 1996 are upto the month of)
1.	Andhra Pradesh	0	3	November*
2.	Arunachal Pradesh	0	0	September
3.	Assam	0	0	September
4.	Bihar	0	NA	-
5.	Goa	0	0	-
6.	Gujarat	0	0	-
7.	Haryana	0	0	September
8.	Himachal Pradesh	0	0	-
9.	Jammu & Kashmir	4	0	August
10.	Karnataka	1	1	December**
11.	Kerala	0	0	November
12.	Madhya Pradesh	0	0	-
13.	Maharashtra	1	5	-
14.	Manipur	0	0	-
15.	Meghalaya	0	0	February
16.	Mizoram	0	0	-
17.	Nagaland	2	0	-
18.	Orissa	0	0	July
19.	Punjab	0	1	July
20.	Rajasthan	1	3	October
21.	Sikkim	0	0	-
22.	Tamil Nadu	1	1	November
23.	Tripura	0	0	-
24.	Uttar Pradesh	12	3	November
25.	West Bengal	1	1	September
Total (State)		23	18	
26.	A & N Islands	0	0	-
27.	Chandigarh	0	0	-
28.	D & N Haveli	0	0	-
29.	Daman & Diu	0	NA	-
30.	Delhi	0	1	-
31.	Lakshadweep	0	0	October
32.	Pondicherry	0	0	-
Total (UTs)		0	1	
Total (All-India)		23	19	

**Source :** Monthly Crime Statistics.

- Note :**
1. Figures are provisional.
  2. NA Stands for not available
  3. 1995 Figures of Daman & Diu are upto November.
  4. \*Excluding October, 1996.
  5. \*\*Excluding November, 1996.

**[Translation]****ISI Camps**

2635. SHRI N.J. RATHWA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned ISI ke camp ab Gurdaspur sima ke pass Mazaffar Nagar, appearing in Dainik Jagran, dated January 5 and 10, 1997;

(b) if so, the reaction of the Government thereto;

(c) the details of subversive activities carried out in the country during the last three years, State-wise; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) Government fully endorses the fact that Pak ISI is largely responsible for subversive activities in J & K, Punjab, North East Gujarat, Maharastra, U.P., A.P., Rajasthan, Delhi and several other parts of the country.

(c) Pak-ISI has established several camps to train Kashmiri, Sikh and other militant group in various parts of Pakistan and Pak occupied Kashmir. State-wise details in respect of incidents of subversion in last three years is under collection.

(d) Government is fully alive to the designs of Pak ISI and agencies connected with it to destabilise internal security situation in India as also to generate social tensions and the frequent arrests of several Pak-trained subversive elements including Pak citizens is indicative of alertness and priority which the Government attaches to counter this threat and challenge.

**[English]****Prisoners in Delhi Jails**

2636. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the under-trials and convicted prisoners along with the number of women and girls amongst the inmates during the last one year;

(b) the per-capita expenditure being incurred on the dietary and other needs of the prisoners; and

(c) the item of food served to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The requisite information pertaining to the year 1996, month-wise, in respect of the inmates lodged in the Central Jail, Tihar is given in the enclosed statement-I.

(b) The per Capita expenditure on meeting dietary and other needs of prisoner is of the order of Rs. 42.60 per day.

(c) The requisite information is given in the enclosed statement-II.